



2026:AHC:27683

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1810 of 2026

Vikas Kumar Singh

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Arya Gautam, Atipriya Gautam, Divya Jyoti
Counsel for Respondent(s)	:	

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Vijay Gautam, learned Senior Advocate assisted by Ms. Vaishnavi Srivastava (Enroll. No. UP36077/2025) holding brief of Ms. Arya Gautam, learned counsel for the writ petitioner and Sri R.S. Umrao, learned Standing Counsel for the State.

2. The case of the writ petitioner is that the writ petitioner was initially appointed as Sub-Inspector (Ministerial) on 27.09.2011 under Dying-in-Harness Rules and while the writ petitioner was posted as Sub-Inspector (Ministerial) at Police Training School (P.T.S.) Jalaun, he applied for transfer to Agra Zone or Aligarh Zone on the ground that his wife is Sub-Inspector and she is posted in Mathura district. As the claim of the writ petitioner was not being considered, so the writ petitioner preferred Writ-A No.19304 of 2024 (Vikas Kumar Singh vs. State of U.P. and others), which came to be disposed of on 12.12.2024 requiring the authority to consider his claim, which stood negated on 15.02.2025. In the meantime, the writ petitioner stood promoted as Inspector. However, according to the writ petitioner Circular stood issued on 14.01.2026 whereby now, the husband and wife can stay together.

3. Prayer in the present writ petition is for a direction to the second respondent, Addl. Director General of Police (Establishment/Karmik) DGP Headquarters Lucknow to consider the claim of the writ petitioner for transferring him from Police Training School (PTS) Jalaun to Agra Zone or Aligarh Zone, Firozabad, Etah, Hathras, Kasganj, Mathura or Ghaziabad on compassionate ground, strictly in accordance with law.

4. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.2.

5. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

February 9, 2026

N.S.Rathour

(Vikas Budhwar,J.)